

एकाधिकार आयोग के पास विचाराधीन मामले  
श्री पंडरीनाथ सीतारामजी पाटिल :  
क्या विधि, न्याय और कंपनी कार्य मंत्री यह  
बताने की कृपा करेंगे कि :

(क) एकाधिकार आयोग के पास इस समय  
कितने मामले विचाराधीन हैं; और

(ख) इन को कब तक निपटा दिए जाने की  
सम्भावना है ?

†[CASES PENDING WITH MONO-  
POLIES COMMISSION

410. SHRI P. S. PATIL: Will the  
Minister of LAW, JUSTICE AND COM-  
PANY AFFAIRS be pleased to state :

(a) the number of cases pending deci-  
sion with the Monopolies Commission at  
present; and

(b) the time by when these cases are  
likely to be disposed of ?]

विधि, न्याय और कंपनी कार्य मंत्रालय में राज्य  
मंत्री (श्री डी० आर० चव्हाण) : (क) एकाधिकार  
एवं निबन्धनकारी व्यापार प्रथा आयोग को पुनः  
जाच हेतु, अधिनियम, के अध्याय 3 के अन्तर्गत  
सर्वाभित, ग्यारह प्रस्ताव उनके पास इस समय  
लम्बित हैं।

(ख) यह उल्लेख करना कठिन है कि आयोग  
द्वारा किस समय तक इन मामलों के निपटान  
किये जाने की सम्भावना है। एकाधिकार एवं  
निबन्धनकारी व्यापार प्रथा अधिनियम की धारा  
30 की उप-धारा (2) आयोग को रिपोर्ट प्रस्तुत  
करने के लिए केवल जब आयोग ने लिखित  
रूप में विशेष कारणों का उल्लेख किया हो या  
उसकी राय में कि कथित 90 दिवस की अवधि  
में रिपोर्ट प्रस्तुत नहीं की जा सकती है के सिवाय  
90 दिवस की समयवधि निर्धारित करती है।  
11 लम्बित मामलों में से 9 में आयोग, समय-  
समय पर रिपोर्ट प्रस्तुत करने के लिए, समयवधि  
बढ़ाता रहा है और इस प्रकार की अवधि बढ़ाने  
की अनुमति हेतु उसने विशेष कारणों का उल्लेख  
भी किया है। दो लम्बित प्रस्तावों पर रिपोर्ट  
अभी देय नहीं है।

[THE MINISTER OF STATE IN THE  
MINISTRY OF LAW, JUSTICE AND  
COMPANY AFFAIRS (SHRI D. R.  
CHAVAN): (a) Eleven proposals under  
Chapter III of the Act referred to the  
Monopolies and Restrictive Trade Practices  
Commission for further inquiries are pend-  
ing with it at present.

(b) It is difficult to indicate the time  
by which these cases are likely to be dis-  
posed of by the Commission. Section 30  
sub-section (2) of the M.R.T.P. Act lays  
down the time-limit of 90 days for the  
Commission to make reports except when  
the Commission, for special reasons re-  
corded by it in writing, is of opinion that  
reports cannot be made by it within the  
said period of 90 days. In 9, out of the  
11 pending cases, the Commission has been  
from time to time extending the time-  
limit for submission of the report and has  
also recorded special reasons for allowing  
such extensions. The reports on the re-  
maining two pending proposals are not  
yet due.]

411. [Transferred to the 16th May,  
1973.]

APPOINTMENT OF ENGINEERS IN  
D.E.S.U.

412. MISS SAROJ PURUSHOTTAM  
KHAPARDE: Will the Minister of IRRI-  
GATION AND POWER be pleased to  
state:

(a) whether any inquiry has been institut-  
ed into the complaints of the Delhi Electric-  
ity Supply Undertakings Engineers' Asso-  
ciation regarding the appointment of about  
30 engineers by the administration without  
having proper qualifications and also by  
offering them low grades; and

(b) if so, what is the result of such an  
enquiry ?

THE DEPUTY MINISTER IN THE  
MINISTRY OF IRRIGATION AND  
POWER (SHRI BALGOVIND VERMA):  
(a) and (b) The Chairman, Delhi Electric  
Supply Committee (DESC), has reported  
that the D.E.S.C. had passed a resolution  
on 6-6-1972 to the effect that the orders  
of appointment of Assistant Engineers in